

MR. SPEAKER: Whatever you have got, you lay everything on the Table.

SHRI BALGOVIND VERMA: Yes, Sir. I lay the statement on the Table. [Placed in Library. See No. LT-4349/A/7331.]

12. 56 hrs.

MATTER UNDER RULE 377

ACUTE SHORTAGE OF COAL IN GUJARAT

MR. SPEAKER: Shri P. M. Mehta.

SHRI P. M. MEHTA: (Bhavnagar): Sir, with your permission, under Rule 377, I would like to make the following statement.

Gujarat is facing acute shortage of coal. I have received telegrams from Bhavnagar, headquarters of my constituency and also from Baroda. Telegrams are to the effect that they have received very meagre quantity of coal against their requirements of the months of May, June and July 1973. Practically, there is no stock of coal.

A textile unit at Bhavnagar viz., the New Jehangir Vakil Mills has received only 52 coal wagons against 180 wagons of their three months quota since May 1973. Stock with this Mill will hardly last for five days or so. If coal wagons are not rushed, the coal crisis will result into the closure throwing 2500 workers out of employment. This will affect nearly 10,000 souls of my constituency headquarters.

Similarly slack coal required for manufacturing bricks at Baroda is not supplied by Colliery authorities as well as Railways since May, June and July 1973. It is apprehended that two lakhs of workers, mostly Harijans, and Adivasis would be jobless if coal is not supplied and wagons not rushed to Baroda.

I draw the attention of both the Ministers of Railways and Steel and

Mines to this serious situation and demand immediate a rush of coal and coal wagons to Gujarat, specially to Bhavnagar and Baroda.

I may add that some coal has come to Bhavnagar by sea. I do not know to what extent this will solve the problem of shortage of coal. Government should see that because of coal transported by sea, prices do not rise.

12.59 hrs.

The Lok Sabha adjourned for lunch till Fourteen of the clock.

The Lok Sabha re-assembled after Lunch at three minutes past Fourteen of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

RE STRIKE BY STATE GOVERNMENT EMPLOYEES IN RAJASTHAN

SHRI S M BANERJEE (Kanpur): Sir, you are aware there is a complete strike by the State Government employees in Rajasthan and the whole administration in Rajasthan is paralysed.

MR. DEPUTY-SPEAKER: How does the Centre come into the picture?

SHRI S M BANERJEE: The leadership of the Central Government employees in Rajasthan has also taken a decision that if the strike is not settled after negotiation the Central Government offices in Rajasthan also will be closed. Even MPs and M.L.As. are not allowed to go inside the jail and see the arrested employees. The Centre should take the initiative in requesting the Rajasthan Government to settle the strike soon.

SHRI JYOTIRMOY BOSU (Diamond Harbour): This is the 29th day of the strike. One thousand employees have been demoted and more than 2,000 employees have been arrested and 600 convicted. This is a matter which

is important and serious enough to be raised on the floor of the House. The Home Minister should come forward with a statement.

श्री ब्रह्म बिहारी वाजपेयी (ग्वालियर):
उपाध्यक्ष महोदय, सविधान की धारा 356 के अन्तर्गत किसी राज्य का शासन अगर ठीक तरह से नहीं चलता है तो केन्द्र हस्तक्षेप कर सकता है। इस समय राजस्थान में सरकारी कर्मचारी हड़ताल पर हैं और उस हड़ताल की वजह से राजस्थान में कोई सरकारी काम नहीं हो रहा है। दफ्तर बन्द पड़े हैं। शासन ठप हो गया है। कर्मचारी गिरफ्तार किए जा रहे हैं। उन से बातचीत करने के लिये राज्य सरकार तैयार नहीं है, केन्द्रीय सरकार राजस्थान सरकार को निर्देश दे सकती है, हस्तक्षेप कर सकती है। मैं चाहता हूँ कि आप श्री लालजी भाई को सुने। उदयपुर से वह आते हैं। वहाँ कर्मचारियों पर लाठी चार्ज किया गया है।

श्री लालजी भाई (उदयपुर): राजस्थान में लाठी चार्ज और अश्रु गैस की कई घटनाएँ हो चुकी हैं। तब उदयपुर में यह हुआ है कि हड़ताली सरकारी कर्मचारियों की उत्तेजित भीड़ को तितर बितर करने के लिये पुलिस ने अश्रु गैस छोड़ी है और लाठी चार्ज किया है। लगभग तीन हजार कर्मचारियों ने वहाँ निषेधादेश भंग करके कलेक्ट्रेट के बाहर प्रदर्शन किया था। यह हालत एक महीने से चली आ रही है। एक महीने से वे हड़ताल पर हैं। वहाँ पर ...

उपाध्यक्ष महोदय: आइए, आइए।

श्री लालजी भाई: राजस्थान सरकार ने नहीं भरती शुरू कर दी है।

MR. DEPUTY-SPEAKER: Order please. I am not giving you permission.

श्री लालजी भाई: इसके कारण से कर्मचारियों में नया रोष पैदा हो गया है और इसका असर दूसरे प्रांतों पर भी पड़ने जा रहा है

MR. DEPUTY-SPEAKER: Is it not about the same thing?

श्री लालजी भाई: दूसरे प्रांतों में भी स्थिति अस्तव्यस्त होने जा रही है ...

MR. DEPUTY-SPEAKER: Order, order. Nothing more will go on record.

SHRI JYOTIRMOY BOSU: Under what rule? This is a very serious matter. You cannot do illegal things. You said that "this will not go on record". Under what rule did you say that? (Interrupting)

MR. DEPUTY-SPEAKER: Although this subject strictly relates to the affairs within a State where the State Government and the Legislature are still there, yet because members are exercised over it. I have allowed them to say something, which has gone on record. But because that hon. Member, who happened to belong to the party of Shri Vajpayee went on with it for long. I asked him to stop. Because he did not stop in spite of my repeated requests. I said "nothing more will go on record".

SHRI JYOTIRMOY BOSU: Is it within your power?

MR. DEPUTY-SPEAKER: When the Chair has repeatedly called the attention of the member and he is still persisting in repeating what he said, the Chair has the right to say that.

SHRI JYOTIRMOY BOSU: No, Sir. Please quote the rule.

MR. DEPUTY-SPEAKER: I will quote the rule. Do not get excited.

SHRI ATAL BIHARI VAJPAYEE: Let us come to UP now.... (*Interruptions*)

MR. DEPUTY-SPEAKER: For the satisfaction of the Member, I will read rule 356, which says:

"The Speaker, after having called the attention of the House to the conduct of a member who persists in irrelevance or in tedious repetition either of his own arguments or of the arguments used by other members in debate, may direct him to discontinue his speech."

The Member was referring to the same subject which was mentioned by the other members, namely, the strike in Rajasthan. I had allowed that member to refer to the subject and then I asked him to stop. If he does not stop, what else can the Chair do except to say that this will not go on record? (*Interruptions*)

This will not go on record.

(*Interruptions*)

MR. DEPUTY-SPEAKER: Order, please. If Members want to exhaust their lung power, they are welcome to do it. I cannot be listening to 10—15 Members at the same time. Now, if Members want to make their submissions ...

SHRI S. M. BANERJEE: On a point of order, Sir.

MR. DEPUTY-SPEAKER: Order, please. All right. I will sit here; you go on talking and nothing will go on record. I am on my legs. Mr. Banerjee, you should have set a better example. I am prepared to listen... (*Interruptions*) Order, please. Mr. Bosu, kindly sit down calmly. I will listen to you. I shall listen to everybody..... (*Interruptions*) Order please. I shall listen to every member. I shall listen to Mr. Bosu also. Let him not get excited. Mr. Banerjee,

please sit down. First listen to what I am going to say....

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH) rose—

MR. DEPUTY-SPEAKER: I will listen to Mr. Raghu Ramaiah also.

The point is, if you want to make submission, do make submissions. But if 10 or 15 members get up at the same time, how is it possible for me to make out what is going on? Now let there be some calm in the House.

Mr. Raghu Ramaiah.

SHRI K. RAGHU RAMAIAH: I appeal to the hon. members on the Opposition as well as to the members on this side that today they should be kind enough to allow the House to proceed with the work on the agenda because we are already behind the schedule, and in order to be able to pass the Statutory Resolution on Uttar Pradesh in time, we may have to sit late today. I have already spoken to Mr. Samar Guha for postponing the Half-an-Hour Discussion....

SHRI ATAL BIHARI VAJPAYEE: Has he agreed?

SHRI K. RAGHU RAMAIAH: He has more or less agreed. I told him, we shall see how it goes on. I think, he will agree. I have spoken to him.

Now I seek the cooperation of every hon. member of this House. We should now start with the regular agenda.

MR. DEPUTY-SPEAKER: Mr. Jyotirmoy Bosu.

SHRI JYOTIRMOY BOSU: It is a question of basic right of every member of this House. We are creatures of the Rules of Procedure, and the rule that you have quoted, rule 356, does not cover your contention at all. It does not give you the power

to dictate to the reporters that nothing will go on record. I say, you are acting outside your jurisdiction. Now I will say something more. There is a specific paragraph in the Rules of procedure, rule 380, which gives you the power to expunge. I will read it out for the benefit of the House:

"If the Speaker is of opinion that words have been used in debate which are defamatory or indecent or unparliamentary or undignified, he may, in his discretion, order that such words be expunged from the proceedings of the House."

Your authority ends there. If you want something to be removed from the record, you have to give orders under this rule every time you want anything to be expunged. The Chair has no right to stop the reporters from reporting. I do not say that you are stealing our rights, but you are depriving us of our right. These reporters are meant here to record whatever goes on on the floor of the House—saying and performance; it applies to me, it applies to Shri Bhagwat Jha Azad, it applies to every member. If you go outside the jurisdiction of the Rule Book which empowers you to act here, you shall be setting a very dangerous precedent and there we shall not cooperate with you. We shall also follow the same example and there will be chaos in the House. If you want that, you can do so.

MR DEPUTY-SPEAKER: I would appeal to all members...

SHRI B. P. MAURYA (Hapur): This is very bad. Are you going to take another two hours on this? An ordinary thing comes up and you take two hours. (Interruptions).

श्री सत्यवास कर्कर (फरियाला) : रिपटी स्पीकर साहब, यह क्या तरीका है कि एक बात को लेकर दो तीन घंटे जमा कर दिये जाँ ? आप रैगुलर बिजिनेस को ले । यह नहीं होना

चाहिए कि उधर से पच्चीस मेम्बर खड़े हों जाये और आप उन को सुनते रहे । यह तो डेली ड्रामा होता है ।

MR DEPUTY-SPEAKER: Kindly listen to me.

Please tell me honestly which saves more time. (Interruptions) Order, please. I would specially make this appeal to the Government Party, the Congress Party and to Mr. Raghu Ramaiah, to consider very very carefully which saves more time—to try to suppress a particular Member and to have 20 or 30 other members getting up and shouting and counter-shouting or to listen to members and then dispose it of... (Interruptions). Order, please. I cannot dispose it by just being strong and suppressing because that creates more trouble. I gave one example the other day. I do not say that we have wasted time. We spent about five hours on that point of order, whether Mr. Madhu Limaye can make a reference to the Choti Sadri gold case... (Interruptions) Order, please.

SHRI MADHU LIMAYE (Banka): That is not the point. The point was whether Mr. Madhu Limaye can make a reference to the Lok Sabha debates.

MR DEPUTY-SPEAKER: whether he can make a reference to that. If he had been allowed ten minutes to make a reference to it.

SHRI B. P. MAURYA: You can give the ruling without hearing the member at that time.

MR DEPUTY-SPEAKER: Order, please. Now, if I had (Interruptions) Order, please I had given him (Interruptions). All right, if Members want to speak, I will keep quiet.

SHRI A. K. M. ISHAQUE (Basirhat): We are patiently listening to you.

SHRI B. P. MAURYA: Again I request that you are giving time to hon. Members. Again you will come to the conclusion and time of the House will be wasted. Again you are going to waste the time unnecessarily.

MR. DEPUTY-SPEAKER: I was going to say that if we were not so sensitive and so strong, many things could be disposed of in ten or fifteen minutes. When we get into a confrontation with each other, then many things go on and instead of saving time, we are spending more time.

SHRI B. P. MAURYA: You are there to control us. But you give time to every Member... (Interruptions).

MR. DEPUTY-SPEAKER: I personally think that when Members have very strong points, I should listen to them and dispose them of. That will be quicker. But, if the Speaker is on his legs and somebody else shouts, I have to sit down. There is excitement on both sides and that takes more time. So I would like to personally appeal to the Government to kindly co-operate.

Therefore, I have listened to Mr. Jyotirmoy Bosu. I will dispose of that... (Interruptions) I am coming... (Interruptions) Order, please. Yes, I will listen to all of them and dispose it of. But I will make this appeal to them also. After I have disposed it of let us get down to the business on hand.

SHRI S. M. BANERJEE: The purpose of raising this particular issue, knowing full-well that this concerns the State Government of Rajasthan .

MR. DEPUTY-SPEAKER: That is another point.

SHRI S. M. BANERJEE: But arising out of that, whether the question

of the employees of Rajasthan Government—I am sure Mr. Maurya also will agree... (Interruptions).

MR. DEPUTY-SPEAKER: I will request you that we have disposed it of. Again you come to it and you say that you are co-operating.

SHRI S. M. BANERJEE: Our submission is this, that you have got every right according to the Rules of this House to either expunge or ask the Member to sit down if he persists in irrelevance. The question is: yourself and the Speaker also sometimes say that nothing will go on the record. We have consulted the record. When Mr. Bosu said, 'You are wise, I am unwise.' You say that it will not go on record. So, 'I am unwise' does not go on record. 'You are intelligible' and 'I am not intelligible'—'I am not intelligible' does not go on record. So, sometimes when you read the records it is horrible. We do not know what the question was and the answer is given. So I request you to kindly ask us to sit down and we will do it, but please do not take the extreme step of ruling that nothing will go on record.

श्री अटल बिहारी वाजपेयी :
उपाध्यक्ष महोदय, मैं आप का ध्यान रख रहा हूँ 379
की ओर दिलाना चाहूंगा। इस रूल को मैं उद्धृत
कर रहा हूँ —

"The Secretary shall cause to be prepared a full report of the proceedings of the House at each of its sittings and shall, as soon as practicable, publish it . "

अब यहाँ फल-रिपोर्ट से क्या अभिप्राय है ?
सदन में जो कुछ होता है , वह रिपोर्ट उस को
पूरी तरह से प्रतिबिम्बित करनी चाहिए। अगर
अच्छा निकाल दिया जाता है तो वह रिपोर्ट पूरी
नहीं मानी जायेगी। अगर इस आधार पर
निकाला जाता है कि अससदीय शब्दों का
इस्तेमाल हुआ है, तो उस के लिए अलग नियम है।
उसके अन्तर्गत आप किसी शब्दों को अससदीय

करार देकर कार्यवाही से निकाल सकते हैं ; लेकिन आप ने जिस रुल को उद्धृत किया है— 356—

“persists in irrelevance or in tedious repetition either of his own arguments or of the arguments used by other members in debate, may direct him to discontinue his speech.”

अगर इरेनेबेस की बात है तो आप उस मेम्बर को भाषण बन्द करने के लिए कह सकते हैं। . .

श्री डॉ० एन० तिवारी (गोपालजगं): अगर नहीं करे, तब ?

श्री अटल बिहारी वाजपेयी: उसके खिलाफ कार्यवाही कर सकते हैं, उस को नेम किया जा सकता है, उसे सस्पेन्ड किया जा सकता है, लेकिन नियम कीइस कि ताब के अनुसार किसी मेम्बर को भाषण आप डिगोर्टेस को लिखने के लिए मना नहीं कर सकते। . . .

श्री डॉ० ए० तिवारी : कहने के बाद भी वह करता रहे तो क्या हो ?

श्री अटल बिहारी वाजपेयी : अगर कोई सदस्य आप की अवहेलना करता है, आदेश का पालन नहीं करता है तो उसके लिए रस्ता खुला हुआ है। लेकिन कार्यवाही लिखी नहीं जायगी—यह ठीक नहीं है।

उपायक होय, आप तो बहुत बड़े पार्लियामेन्टेरियन है। दुनिया में अनेक देशों में श्री पार्लियामेंटस चल रही हैं, दुनिया के किसी देश के पार्लियामेंट में यह नहीं है कि मेम्बर जो सो गया, वह लिखा नहीं जायेगा। वह अवश्य लिखा जायगा और आनेवाले संसदीय अर्थक दखेगी। आप अपने निर्णय पर पुन विचार करे, नियम के बाहर आचरण न करे।

MR. DEPUTY-SPEAKER: That is clear. You have made your point.

SHRI SHYAMNANDAN MISHRA (Berasarai) First, I would like to

preface by saying—while coming to this very point because that created some furore on the other side of the House—that so far as we are concerned, we find you functioning in the most democratic and reasonable manner. This is the manner which should cost us less in terms of time and energy. Any other course would be more costly. Let them mind, this. The Chair is not a fuhrer, this Chair is not the Master of the House the Chair is the servant of the House and this must be borne in mind. Otherwise, the hon. Members on the other side are bound to era. They asked you to give a ruling which would shut us out. That is simply not possible. (Interruptions).

The issue with which we are struggling is whether the Chair can say that anything will go off the record, or it cannot be taken on record. My submission is that this power of the Chair cannot be used as an instrument for disciplining an hon. Member. For disciplining a Member or for preventing or controlling disorder in the House there are other powers in the hands of the Chair and if the Chair does not use those powers, then I think the Chair is not performing its duties according to the Rules. Now, here the question is that if an hon. Member oversteps the time limit of if he says that he will go on speaking without heading the order of the Chair, to my mind, is that the Chair should name the hon member and ask a resolution to be moved in the House. Otherwise, a problem would arise—it may well be that in this case from the practical point of view one would concede that it would save time and there is no other way for you—that on many other occasions very reasonable things could not be placed before the House because the Chair is, in our humble opinion, not reasonable in not allowing the Member to express his opinion. That is the main thing that I would like to place before you.

श्री मधु लिवरी : उपाध्यक्ष महोदय, जमान में यहाँ शब्द लेके के लिये खड़ा हुआ था उस समय मैंने जो शब्द कहे थे कि 'मैं समदांश सरकार पर अंकुश लगाने का काम भी निष्ठापूर्वक करूँगा' इस पर कुछ सदस्यों ने आपत्ति उठायी और गरमा-गरम बहस हुई। मैंने बाद में अध्यक्ष महोदय को एक पत्र लिखा और जिन नियमों का इस समय हावाला दिया गया है, नियम 379 और 380, उन के सम्बन्ध में मैंने दो बातें कहीं थीं कि शब्द असमदीय और अशिष्ट नहीं हैं तो उनको आप काट नहीं सकते, और न यहाँ पर कहा जाय हर चीज को रेकार्ड करना यह सेक्रेटरी का कर्तव्य है, औशल्लोमेट्री है। इसलिये आप कभी कहें नहीं कि फलां फलां सदस्य जो बोल रहे हैं उनकी बातों को लिखिये मत।

मैं अपने से पूर्व बोलने वाले दोनों सदस्यों से सहमत हूँ कि अगर आप की राय में कोई सदस्य अनुशासन के खिलाफ काम कर रहा है और यहाँ की व्यवस्था को बिगाड़ता है तो उसके लिये दूसरी प्रक्रिया है। मैं इस राय का नहीं हूँ कि मेम्बर को नेम किया जाये। मैं इसके पक्ष में नहीं हूँ। और आप जानते हैं कि चौथी लोक सभा में जो सभापति थे उन्होंने एक दफा भी किसी भी सदस्य के खिलाफ ऐक्शन नहीं लिया, हालांकि तीसरी लोक सभा में सरदार हुकम सिंह साहब अक्षर किया करते थे। मूझको भी उन्होंने एक दफा 15 दिन के लिये सस्पेंड किया था। तो मैं यह राय नहीं चाहता। कोई ऐसा तरीका निकाला जाय कि मेम्बरों को अपनी राय अभिव्यक्त करने का भी मौका मिले और सदन की कार्यवाही भी चलता रहे।

SHRI H. N. MUKERJEE (Calcutta-North-East): Sir, I think you have already indicated that everything said in this House is entitled to be recorded. When Mr. Vajpayee was

raising this point you seemed to indicate your concurrence with that general proposition, let everything said in this House be entitled *ipso facto* to be recorded: The difficulty here is, physically speaking, it becomes impossible to record something or the other. All of us more or less have been victims of this practice which has emanated from the Chair, maybe, instructions are given to the recorders here and things that we say and obviously were heard have not been recorded. I feel, Sir, that there is no need for repeating the proposition that everything said has to be recorded. But I can quite appreciate the example to which you have referred yourself in regard to the occasion where a Member refuses to stop at your behest. Mr. Vajpayee has suggested of course and Mr. Mishra has repeated that disciplinary proceedings can be invoked in such a case. But my feeling is, we should take a more imaginative view of the rules. Actually rules are intended to be maintained by a body of human beings. And, actually, as we find in the case of trade unions, when they 'work to rule' their work is hardly anything to speak of, they hardly work at all! Now, if we stick to the rules in a rigid fashion then possibly nothing can be done. Most of the people here quite often do not observe the rules. The Minister of Parliamentary Affairs crosses the floor between you and the speaker. A little while ago Mr. Bosu was moving about the place when you were on your feet which is an absolutely impermissible thing.

Therefore, the spirit of the rules has got to be observed. Even, in the House, there is a temper which makes it impossible for the proceedings to be conducted as you must have discovered too often and we also have discovered. Therefore something must be rotten in the State of Denmark. This cannot be remedied, I submit to you with all respects by having discussion of the sort that we are having very delectably for the last three or

four days. It is important that you and the Speaker himself call representatives of different parties in the Chamber and discuss it. Unless there is an understanding between the different elements in the Opposition and the Government that we intend to observe the rules in spirit and not only in form, nothing would happen in this Parliament. Mere insistence on the rules also would not help. Your practical difficulty when a particular Member ceases to speak is there. Then you are advised. If Shri Mishra or Shri Vajpayee are in the Chair they would have distinctly understood the significance before naming a Member because naming a Member has implications to which the Chair does not usually wish to resort. That is why, I request you with all humility to call the representatives meeting and discuss that. If discussion does not lead to a decision, you hell with the system. It will break down as it is perhaps intended by history.

MR. DEPUTY-SPEAKER: I think we may go on. (*Interruptions*). Mr. Bosu, if all of you speak and I should not speak, then I will sit down. I have listened to everybody. Kindly listen to me also.

Now, I come to this question of this particular procedure of recording the speeches of Members in the House (*interruptions*). If you do not have the patience to listen what can I do? This has been brewing for some time. And I have here before me—the Table has placed it before me—the correspondence which Shri Joyfirmoy Bosu has had with the Hon. Speaker. It is before me. It seems Shri Bosu had drawn the attention of the Speaker to this particular practice and has objected very strongly to certain things not going into the record on the orders of the Chair and the Honourable Speaker has also written to Shri Bosu about this and this letter is in front of me—letter from Shri Bosu to the Hon. Speaker is before me. That is about the same question.

It is well that you have brought it up. We can dispose it of. (*Inter-*

ruptions). This is Mr. Bosu's reply to the Speaker's letter. Now, as far as I am concerned, I have tried my level best to see that all that the Members say find a reflection in the records. Just now what happened. There is nothing in the Agenda about Rajasthan. Strictly speaking, if you go by the Constitution, what happened in Rajasthan is the responsibility of the Rajasthan State Government and the Rajasthan Assembly because both are functioning there.

AN HON. MEMBER: They are not functioning.

MR. DEPUTY-SPEAKER: Constitutionally they are still there; the Chief Minister is still there; the Assembly is still there. So, if we go by the Constitution, really, we should not discuss these things. But, I know that members are very much exercised about it. I know the sort of a confrontation that is taking place in Rajasthan. We all read about that in the papers and it is natural for the Members to be exercised about this because certain very grave things are happening in one part of the country and although, strictly speaking, according to the rules (*Interruptions*) well, I do not know it, but at least the papers give that kind of impression, let us not talk about it here—I should not allow it but, in spite of it, because the Members feel exercised about it, I have allowed these things to be raised. I have sat down and I am sure everything has gone on record—what Shri Vajpayee has said, what Shri Banerjee has said, what the honourable gentleman there has said and what three or four of them have said about this have all gone on record. But, because I have the time of the House before me and more important business—this is not on the order paper—I have got to put certain limits about this. Let me dispose of this so that there may not be any misunderstanding. And therefore, when the hon. Member was going on and on, I asked him to stop and he would not stop. Now, what is the remedy

[Mr. Deputy-Speaker]

in the hands of the Chair? Now, this is what we are concerned with.

AN HON. MEMBER: Name him.

MR. DEPUTY-SPEAKER: It is not so easy. If we start naming everybody, then we have all kinds of things inside this House and this Parliament will go I fully agree that these rules which we have made for ourselves are there to guide us in the conduct of our affairs in this House. I am also fully aware that the rules cannot be rigidly applied, especially in the evolving situation that we have in India today. It is not so much the letter of the rules as the way in which we apply the rules, that is important, because we know that very often we have gone out of the rules, and that is quite correct. But I think that the rules do envisage this kind of thing. I have read out rule 356 just now, and I have brought it to the notice of the House. I shall read it out again, and I would like to have the guidance of hon. Members in this matter...

AN HON. MEMBER: Again?

MR. DEPUTY-SPEAKER: Since they have raised it, let me reply to their satisfaction.

SHRI VIKRAM MAHAJAN (Kan-
gra): Kindly read rules 356 and 380

SHRI JYOTIRMOY BOSU: Read also article 105 (1) of the Constitution.

MR. DEPUTY-SPEAKER: The rule says:

"The Speaker, after having called the attention of the House to the conduct of a member who persists in irrelevance or in tedious repetition either of his own arguments or of the arguments used by other members in debate, may direct him to discontinue his speech."

This is what the rule says. Suppose a Member goes on repeating himself, taking the time of the House, and the Chair asks him to discontinue. So long as the Chair has not asked him to discontinue, what he says is on record. But when the point comes when the Chair asks him to discontinue but he does not discontinue, then what is the remedy? This is a thing to be considered very very carefully. Some Members have said 'Name him', 'Throw him out', 'Suspend him' and so on. These are extreme measures to be resorted to only in the ultimate extremity. If we start resorting to this kind of thing every day, then there will be naming and throwing out of Members every day; and where do we land?

SHRI JYOTIRMOY BOSU: What you are doing is far more dangerous.

MR. DEPUTY-SPEAKER: I am just posing the question before hon. Members. I am not giving a ruling. Let not hon. Members take what I say to be in the manner of a ruling.

SHRI DARPANA SINGH (Hapur): Shri Mukherjee has given a good suggestion and you may call a conference.

MR. DEPUTY-SPEAKER: I am coming to that. Therefore, I would request all Members to think about this seriously that some remedy has to be found.

SHRI VIKRAM MAHAJAN: You may call a conference. Let me stop this here.

MR. DEPUTY-SPEAKER: I think, therefore, what Prof. Mukherjee has suggested is good. It is important and would not give a ruling on this matter but refer it to the Speaker.

SHRI JYOTIRMOY BOSU: To the Rules Committee. 12.45 hrs.

MR. DEPUTY-SPEAKER: Of course, it has to be referred to the Speaker, and the Speaker will call the Rules Committee meeting. Let this matter be referred to the Speaker and let the matter be brought before the Rules Committee in which all representatives will be there, and some solution has to be found in regard to this. If hon. Members agree, now, let us stop this matter here.

Now, I would request Shri Jyotirmoy Bosu to continue his speech.

SHRI SHYAMNANDAN MISHRA: What about the points which we had raised yesterday?

SHRI S. M. BANERJEE: The Home Minister should make a statement on Rajasthan....

MR. DEPUTY-SPEAKER: Shri Banerjee is a senior Member of the House. Why should he not cooperate in running this House? We have disposed of one thing, and now I am to take up this Proclamation in relation to UP.

Now, Mr. Banerjee, I would make a request to you. We have started. Again you interject Rajasthan into this. I really do not understand. You have made a statement. The Home Minister did take note of it. Let him decide what he does about it. Please do not interject it again (Interruptions).

SHRI NAWAL KISHORE SHARMA: Shri Banerjee has no right to speak about Rajasthan (Interruptions).

MR. DEPUTY-SPEAKER: Order please. Do not interject Rajasthan any more. Let us go to UP now.

STATUTORY RESOLUTION RE. PROCLAMATION IN RELATION TO UTTAR PRADESH—Contd.

MR. DEPUTY-SPEAKER: Yesterday, there were a few hanging matters. That is correct. I will hear Shri Guha. But be short. If you promise to be short, I will hear you.

SHRI SHYAMNANDAN MISHRA (Begusarai): He is always every short (Interruptions).

SHRI K. D. MALAVIYA (Domariaganj): I would beg of you to forget what happened yesterday. Let us resume the discussion on UP now.

MR. DEPUTY-SPEAKER: If the House agrees.

SHRI SAMAR GUHA (Contai): No, Sir. I have a submission to make without any anger. Yesterday, my hon. friend, Shri Bhagwat Jha Azad.

MR. DEPUTY-SPEAKER: I have it here.

SHRI SAMAR GUHA: I have a duty to discharge to my party and to my party colleagues. Yesterday, Shri Bhagwat Jha Azad made a serious charge and complaint against our party member, Shri Madhu Limaye, that he has spent about Rs. 10 lakhs in the Banka bye-election.

SHRI B. P. MAURYA (Hapur): It was a counter-charge.

SHRI DARBARA SINGH (Hoshiarpur): Again the game has started.

SHRI BHAGWAT JHA AZAD (Bhagalpur): Earlier he made a serious charge against me. What about that?